

CC no. 12684/2016, 8628/16,12638/16,12682/16,2717/20 & 12681/16

Chaudhary Labels Vs. CATMOSS Retail Pvt. Ltd. & Ors.

30.07.2020


Present: Ld. APP for the State.

Sh. Akshay Sharma Ld. Counsel for accused.

At request of Ld. Counsel for accused, NBW issued against the accused are stayed till next date of hearing.

Put upon 01.09.2020.

Copy of order be given dasti as prayed.

  
(DEEPIKA THAKRAN)  
Duty MM-1, West Dist, THC, Delhi  
30.07.2020.

FIR No. 0105/20

PS Maya Puri

State Vs. Gotam @ Goutam

30.07.2020

Present: Ld. APP for the State.

None for accused.

On the last date NBW were directed to be issued against the accused person however there is no report qua issuance of the warrants by ahlmad concerned. Let fresh NBW be issued forthwith against accused person for 07.08.2020.



(DEEPIKA THAKRAN)  
Duty MM-1, West Dist, THC, Delhi  
30.07.2020.

FIR No. 0675/20  
PS Rajouri Garden  
State Vs. Harman Preet Shah Singh  
U/s 33/38/58 D. Ex. Act.  
30.07.2020

Present: Ld. APP for the State.

Sh. Devender Pandey Ld. Counsel for applicant.

The present bail application has been filed on behalf of accused Harman Preet Shah Singh in the above mentioned case FIR wherein it is submitted that applicant is in JC since 27.07.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further stated that accused is a poor person and having four unmarried sisters and old aged parents. It is further stated that the allegations levelled by complainant are baseless and wrong. It is further stated that no purpose will be served by keeping the accused in JC.

Hence, present applications seeking bail of accused is filed.  
Reply to this application was sought wherein it is mentioned that the alleged recovery of liquor was effected from the vehicle no. DL-8CAF-9581 which was driven by accused. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear

Delhi Ex. Act, PS Rajouri Garden.

before IO and Court as and when required and directed.

3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same or similar offence in future.  
Application in hand is disposed of.  
Copy of this order be given dasti to Ld. Counsel for the accused.

Record be sent back to court concerned.

  
(DEEPIKA THAKRAN)  
Duty MM-1, West Dist, THC, Delhi  
30.07.2020.



FIR No. 0105/20

PS Mundka

U/s 279/337/338 IPC

30.07.2020

Present: Ld. APP for the State.

Sh. Vikas Singh Ld. Counsel for applicant.

This is an application seeking correction in order qua the name of registered owner. It is mentioned therein that the name of the registered owner is Rohtash Tomar however mistakenly the name of driver was mentioned in the order. Order dated 10.07.2020 passed by this court is perused. Original ID and RC of registered owner seen and returned. Perusal of the same shows that the registered owner of the vehicle no. DL-8CAC-1254 is Rohtash Tomar. Accordingly order passed by this court on 10.07.2020 be read as mentioning the name of RC holder as Rohtash Tomar and not as Gunmeet Dabas.

Accordingly above mentioned vehicle is directed to be released to the RC holder i.e. Rohtash Tomar in view of previous order dated 10.07.2020.

Application is disposed of.

Copy of order be given dasti.



(DEEPIKA THAKRAN)

Duty MM-1, West Dist, THC, Delhi  
30.07.2020.

FIR No. 10904/20

PS Rajouri Garden

State Vs. Yogesh @ Yaman

30.07.2020

Present: Ld. APP for the State.

Sh. Himanshu Mathur Id. Counsel for accused.

Ld. Counsel for accused submits that he may be permitted to withdraw the present application as the bail bond of accused has already been furnished and accepted by Sh. Kishore Kumar, Ld. Duty MM on 28.06.2020.

In view of the submissions made and undertaking given by Ld. Counsel for accused, present application is disposed of. Record be sent back to concerned court.




(DEEPIKA THAKRAN)  
Duty MM-1, West Dist, THC, Delhi  
30.07.2020.

is no more rec

FIR No. 011 976/19  
PS Paschim Vihar West  
30.07.2020

Present: Ld. APP for the State.  
None.

This is a reply in the above mentioned case FIR however no such application in the said FIR has been placed before this court and therefore this court is unable to decide the same and mere reply received via email has been placed. Ahlmad is directed to scrutinized the whole record and if the application is found in the record, same be placed before Ld. Duty MM on 02.08.2020.

  
(DEEPIKA THAKRAN)  
Duty MM-1, West Dist, THC, Delhi  
30.07.2020.

**FIR No.623/20**  
**PS : Paschim Vihar, West**  
**State Vs. Karan**  
**U/s. 354D/506 IPC**

**30.07.2020**

Present : Ld. APP for the State.

Sh. Parveen Yashisht Id. Counsel for accused/applicant.

Reply not filed.

Let the same again be called for 31.07.2020.

To come up for appearing through VC as requested.

Ld. Counsel for accused has submitted that initially the phone was sent to FSL as disclosed by the IO, however, now it is not clear the same has been received back by the IO or not.

Put up on 31.07.2020.

**(Deepika Thakran)**  
**Duty MM-I,(Mahila Court-04)**  
**West/ THC/Delhi**  
**30.07.2020**

**FIR No. Unknown.  
PS Paschim Vihar, West  
U/s. 307/34 IPC**


**30.07.2020**

Present : Ld. APP for the State.

None.

Status report not filed.

Let the same be called by the IO/SHO concerned for 02.08.2020.

(Deepika Thakran)  
Duty MM-I,(Mahila Court-04)  
West/ THC/Delhi  
30.07.2020

FIR No.213/19  
PS Khyala  
U/s. 308/341/506 IPC

30.07.2020

Present : Ld. APP for the State.

None.

Status report not filed.

Let the same be called by the IO/SHO concerned for 02.08.2020.

  
(Deepika Thakran)  
Duty MM-I,(Mahila Court-04)  
West/ THC/Delhi  
30.07.2020

FIR No.014210/2020  
PS: Rajouri Garden  
U/s 379 IPC

**30.07.2020**

Present: Ld. APP for State.


Sh. Raja Nadeem & Ragib Gayyur Id. Counsel for accused.

This is a bail application seeking bail u/s 437 Cr.P.C. on behalf of accused Saurabh Singh @ Raja.

Sh. Ragib Gayyur Id. Counsel for the accused has appended note qua the withdraw of the present application on the face of the application.

Heard. In view of the statement of Id. Counsel the present application stands disposed of as withdrawn.

Record be sent to concerned court.

  
(Deepika Thakran)  
Duty MM-I,(Mahila Court-04)  
West/ THC/Delhi  
30.07.2020



FIR No.014210/2020

PS: Rajouri Garden

U/s 379 IPC

**30.07.2020**

Present: Ld. APP for State.

Sh. Raja Nadeem & Ragib Gayyur Id. Counsel for accused.

This is a bail application seeking bail u/s 437 Cr.P.C. on behalf of accused Ajay Kumar @ Monu.

Sh. Ragib Gayyur Id. Counsel for the accused has appended note qua the withdraw of the present application on the face of the application.

Heard. In view of the statement of Id. Counsel the present application stands disposed of as withdrawn.

Record be sent to concerned court.

  
(Deepika Thakran)  
Duty MM-I,(Mahila Court-04)  
West/ THC/Delhi  
30.07.2020



FIR No. 044233/19

PS Nangloi

30.07.2020

Present: Ld. APP for the State.

Applicant in person.

This order shall dispose of the application seeking release of vehicle bearing no. DL-10SG-6396 on superdari to the applicant. Original RC and authority letter are seen and returned.

IO in his reply has submitted that during investigation vehicle no. DL-10SG-6396 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

*“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is not claimed by the accused, owner, or the*

Pradeep Kumar Agnihotri son of Shri Gopal Dass , R/o A-362, Palam vinar,  
Grugram-12207 and I am owner vehicle bearing no- DL10SG6396 ,do hereby  
authorize to Mrs Sonia W/o Sh Pradeep Kumar R/o D-340, PVT Tant PFC  
Garhi Comp

*insurance company or by a third person, it may be ordered to be sold by  
auction."*


Considering the facts and circumstances and law laid down  
by higher courts, vehicle in question bearing registration number DL-  
10SG-6396 be released to the applicant Ms. Sonia on furnishing **security  
bond / indemnity bond as per valuation report of the vehicle**. IO is  
directed to get the valuation done and also to get the photographs from all  
angles prior to releasing the same to the applicant as per directions of  
Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall  
be filed in the court along with charge sheet.

Record be sent to concerned court.

  
(DEEPIKA THAKRAN)  
Duty MM-1, West Dist, THC, Delhi  
30.07.2020.

FIR No. OD-NG-000656/19  
PS Nangloi  
U/s 379 IPC

30.07.2020

Present: Ld. APP for the State.  
Applicant in person.

This is an application for release of mobile phone make VIVO Y91 PRO to the applicant on superdari.

Report is received and same is perused. As per report filed by the IO, state has no objection in releasing the mobile phone.

The articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-


*"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.*

*60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.*

*61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.*

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo be released to the applicant/ complainant on furnishing security bond as per valuation report. IO/SHO is directed to get done the valuation as well as photographs of the same prior to the release the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court



IN THE COURT OF SH. DUTY MM TISHAARI COURT DELHI

alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be also sent to IO/SHO concerned for compliance.

**Copy of order be given dasti to applicant.**

Record be sent to concerned court.



(DEEPIKA THAKRAN)  
Duty MM-1, West Dist, THC, Delhi  
30.07.2020.



FIR No. 172/20  
PS Maya Puri  
U/s 379 IPC

30.07.2020

Present: Ld. APP for the State.  
Applicant in person.

This is an application for release of mobile phone make Honor bearing IMEI no. 869408030552082,869408030752088 to the applicant.

Report is received and same is perused. As per report filed by the IO, state has no objection in releasing the mobile phone.

The articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

*"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.*

*60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.*

*61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.*

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo be released to the applicant/ complainant on furnishing security bond as per valuation report. IO/SHO is directed to get done the valuation as well as photographs of the same prior to the release the same to the applicant as

01/07/2020 U/S 379/1111  
Rakesh 8/10/20

per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court alongwith the chargesheet.

Copy of this order be given dasti to applicant.

Copy of this order be also sent to IO/SHO concerned for compliance.

**Copy of order be given dasti to applicant.**

(DEEPIKA THAKRAN)  
Duty MM-1, West Dist, THC, Delhi  
30.07.2020.

FIR No.013000  
PS: Anand Parbat  
U/s. 379 IPC  
Vehicle No. DL-8SCS-1812

30.07.2020

This is an application for release of vehicle i.e. Vehicle No.DL-8SCS-1812  
(Scooty) moved by registered owner.

Present: Ld. APP for State.

Applicant/ registered owner in person alongwith Sh. Ankit Tuli  
Id. Counsel.

Document as to the ownership of Vehicle No. Vehicle No. DL-  
8SCS-1812 shown.

Report perused. As per report filed by the IO, state has no  
objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be  
released as per directions of Hon'ble High Court in case titled as Manjit Singh  
Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been  
held that :-

"68. Vehicles involved in an offence may be released to the  
rightful owner after preparing detailed panchnama; taking photographs of the  
vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested  
countersigned by the complainant, accused as well as by the person to whom  
the custody is handed over.

70. The production of the vehicle should not be insisted upon  
during the trial. The panchnama and photographs along with the valuation  
report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be

120  
17/  
✓  
DL  
H.

l  
l  
l  
l

Co

the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL-8SCS-1812 be released to the registered owner on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

  
(Deepika Thakran)

Duty MM-I,(Mahila Court-04)

West/ THC/Delhi

30.07.2020




FIR No. 0105/20  
PS Mundka  
U/s 279/337/338 IPC  
30.07.2020

Present: Ld. APP for the State.  
Sh. Vikas Singh Ld. Counsel for applicant.

This is an application seeking correction in order qua the name of registered owner. It is mentioned therein that the name of the registered owner is Rohtash Tomar however mistakenly the name of driver was mentioned in the order. Order dated 10.07.2020 passed by this court is perused. Original ID and RC of registered owner seen and returned. Perusal of the same shows that the registered owner of the vehicle no. DL-8CAC-1254 is Rohtash Tomar. Accordingly order passed by this court on 10.07.2020 be read as mentioning the name of RC holder as Rohtash Tomar and not as Gunmeet Dabas.

Accordingly above mentioned vehicle is directed to be released to the RC holder i.e. Rohtash Tomar in view of previous order dated 10.07.2020.

Application is disposed of.  
Copy of order be given dasti.

  
(DEEPIKA THAKRAN)  
Duty MM-1, West Dist, THC, Delhi  
30.07.2020.

FIR No. 435/16

PS Nihal Vihar

State Vs. Pankaj Kumar @ Tinku

U/s 33/38 D.Ex. Act r/W 174 A IPC.

30.07.2020

Present: Ld. APP for the State.

Sh. Pranay Abhishek Ld. Counsel for accused with accused  
in person.

IO in person.

The present surrender cum bail application has been filed on behalf of accused Pankaj Kumar @ Tinku in the above mentioned case FIR wherein it is submitted that accused could not appear before the court and NBW's were issued against him on 30.08.19, 14.10.19 and 15.01.2020 and accused was declared proclaimed offence vide order dated 22.02.2020. It is further stated that accused could not get the summon/ notices from the court as he has changed his residential address from RZQ-85, near Gali no. 3, Nihal Vihar, Delhi to RZF- 148, near Jain Convent School, Nihal Vihar, Delhi. It is further stated that accused was in JC from 20.10.19 to 03.12.19 in case FIR no. 725/19 and accused was admitted to drug rehabilitation center from 18.03.20 to 17.06.2020. It is further stated that daughter of accused had been fallen from flyover and sustained grievous injury in the last week of November 2019 and got discharged from hospital on 01.12.19. It is further stated that accused has never convicted in any criminal case and the accused is a sole bread earner of his family. Hence, present application for surrender cum bail of accused is filed.

IO has submitted that he intends to arrest the accused since he was absconding from arrest and he has already been declared proclaimed offender vide order dated 22.02.2020 passed by the court of Sh. Pankaj Arora, Ld. MM and prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

Considering the submissions made and taking note of



prevailing situation due to spread of Covid-19 it is not safe to put the accused behind the bars specifically when the accused is ready to abide by the conditions whatsoever imposed by the court. Accordingly observing that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.


2. He will put his appearance on each and every date of hearing before the court concerned to face the proceedings against him unless he is exempted.

3. He will furnish his fresh address on record as and when he changes the same.

4. He will not commit the same or similar offence in future. Application in hand is disposed of and the prayer made by IO to arrest the accused is declined.

Copy of this order be given dasti to Ld. Counsel for the accused.

Record be sent back to court concerned.

  
(DEEPIKA THAKRAN)  
Duty MM-1, West Dist, THC, Delhi  
30.07.2020.

**FIR No.775/2019**  
**PS Paschim Vihar, East**  
**State Vs. Deepak @ Kalu**  
**U/s. 324/34 IPC**

**30.07.2020**

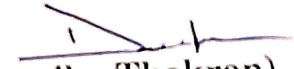
Present : Ld. APP for the State.

Sh. Pranay Abhishek Id. Counsel for applicant.

Status report of jail superintendent filed, wherein it is submitted that the bail was granted subject to verification of the address of the accused and now qua the report is received from the police station by the Jail authority, the same stands verified. Further submitted that the accused shall be released on personal bond on 30.07.2020 i.e. today.

Application stands disposed of accordingly.

Order be sent to concerned court for record.

  
(Deepika Thakran)  
Duty MM-I,(Mahila Court-04)  
West/ THC/Delhi  
30.07.2020



**FIR No.013000**  
**PS: Anand Parbat**  
**U/s. 379 IPC**  
**Vehicle No. DL-8SCS-1812**

**30.07.2020**

This is an application for release of vehicle i.e. Vehicle No.DL-8SCS-1812, (Scooty) moved by registered owner.

Present: Ld. APP for State.

Applicant/ registered owner in person alongwith Sh. Ankit Tuli Id. Counsel.

Document as to the ownership of Vehicle No. Vehicle No. DL-8SCS-1812 shown.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be

the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL-8SCS-1812 be released to the registered owner on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

  
(Deepika Thakran)  
Duty MM-I, (Mahila Court-04)  
West/ THC/Delhi  
30.07.2020

**FIR No.429/2020**  
**PS: Paschim Vihar**  
**U/s. 279/337 IPC**  
**Vehicle No. DL-8SBD-4446**

**30.07.2020**

This is an application for release of vehicle i.e. Vehicle No.DL-8SBD-4446 moved by registered owner.

Present: Ld. APP for State.

Applicant/ registered owner in person.

Document as to the ownership of Vehicle No. Vehicle No. DL-8SBD-4446 shown.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.





72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL-8SBD-4446 be released to the registered owner on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

  
(Deepika Thakran)  
Duty MM-I, (Mahila Court-04)  
West/ THC/Delhi  
30.07.2020



FIR No.0157/20  
PS Rajouri Garden  
U/s. 332/461/466A

30.07.2020

Fresh chargesheet is filed. It be checked and registered.

Present: Ld. APP for State.

IO/ HC Ram Nabhaya in person.

Put up for consideration before the concerned court

21.08.2020.

(Deepika <sup>Thakran</sup>)  
Duty MM-I, (Mahila Court-04)  
West/ THC/Delhi  
30.07.2020

FIR No.0159/20  
PS Rajouri Garden  
State Vs. Ankush Grover, etc.  
U/s. 332/461/466A

30.07.2020


Fresh chargesheet is filed. It be checked and registered.

Present: Ld. APP for State.

IO/ HC Ram Nabhaya in person.

Put up for consideration before the concerned court on

21.08.2020.

(Deepika  Thakran)  
Duty MM-I, (Mahila Court-04)  
West/ THC/Delhi  
30.07.2020

FIR No.0156/20  
PS Rajouri Garden  
U/s. 332/461/466A

30.07.2020

Fresh chargesheet is filed. It be checked and registered.

Present: Ld. APP for State.

IO/ HC Ram Nabhaya in person.

Put up for consideration before the concerned court on

21.08.2020.

(Deepika/Thakran)  
Duty MM-I,(Mahila Court-04)  
West/ THC/Delhi  
30.07.2020

FIR No.0122/2020  
PS Anand Parbat  
U/s. 392/411/34 IPC

30.07.2020

Fresh chargesheet is filed. It be checked and registered.

Present: Ld. APP for State.

IO/SI Usman Ali in person.

Put up for consideration before the concerned court on  
21.08.2020.

(Deepika/Thakran)  
Duty MM-I,(Mahila Court-04)  
West/ THC/Delhi  
30.07.2020